Sr. No.	4	Name &	State/Un	ion T	erritory	1 m	in war	No. of villages adopted	No, of direct agricultral loan accounts served in these villages	Amount cut- standing (in Crores of Rupees)
22.	Arunachal	Pradesh		•	•			10	20	Negligible
29.	Chandigarl	ı .						4	19	0.01
24.	Delhi					,		142	2,611	0.66
25.	Goa, Dama	n & Din						112	2,219	0.35
26.	Mizoram							1	1	Negligible
27.	Pondicherry							65	4,410	0.88
								54,918	1,523,622	297.23
	Bas	nk Group		-				Villages	direct agricultural loan A/C serviced	Outstanding (Rs. crores)
Sta	ite Bank of l	India and	Associa	te Bar	ıks			21,029	7,43.864	144116
Nationalised Banks								31,582	6,04,427	117.84
Otl	her Banks				,			2,307	1,74,731	95168
								54.918	15.13,612	252,71
	le agreemer Democratic			ia and olic of				uring 1979; aı	nd	for bilateral
*123. SHRIMATI KANAK MUK-HERJEE: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be cleased to state:					E,	(b) if so, what are the details in this regard? THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) Yes, Sir.				
Ca) whether it is a fact that a target of Rs. DO crores was agreed upon between India and the Democratic						(b) A statement is laid on the Table of the House. A delegation led by Mr. Ch©*				

37

Chong Keun, Minister of Foreign Trade of the Democratic Peoples' Republic of Korea and comprising of 6 other members visited India from October 11 to 22, 1978 with a view to acquaint themselves with the industrial and technological ca* pabilities of India, as guests of the Minister of Commerce, Civil Supplies & Co-operation.

The delegation visited industrial units in Bombay, Bangalore, Modinagar, Ghaziabad and also Bhillai Steel Plant at Bhilai. They also had discussions with the business community. Mr. Keun made a call on the Commerce Minister, Prime Minister and the Minister of Shipping. There were also two full-scale official level meetings between the Indian and the DPEK delegations between October 17-21, 1978 to discuss details of items to be exported/imported. During the discussions between the Minister of Foreign Trade of the DPRK and the Commerce Minister on 17th October, 1978, the former readily agreed to Commerce Minister's suggestion balancing the trade in 1978 and to aim at a two-way trade of Rs. IOO crores in the year 1979 on a balanced basis. The Dernocr People's Republic of Korea have identified the following items for import from India:-

Sugar, shellac, manganese ore, chrome ore, iron ore mica ferromanganese ferro-chrome steel pro ducts jute, bags, wire ropes, wire net paper for making, conveyor belts dye stuffs, agricultural chemicals and pesticides, tyres, paper for cigarettes, craft paper, textiles for piece goods, ptolyethelene film, glycerine, trucks, dumpers bearings, marine diesel en gines, machine tools and cutting tools nylon yarn and nylon cord cloth, etc.

The DPRK proposed the following items for export to India: -

Cement, PVC powder, Zinc ingots, lead ingots, amorphous graphite fer-

tilizer magnesia clinker, steel plates^ alloy steel, shafts, menthol oil certain type of machine tools and cutting, tools raw silk, hops for bear etc

to Questions

It was indicated by the - Foreign. Trade Minister of DPRK that his visit will be followed by a Purchase Mission comprising of technical experts who will negotiate contractsfor purchases from India.

Agitation by the L.I.C. Field Worker*

*124. SHRI SWAMI DINESH CHANDRA: SHRI SYED AHMAD HASHMI:: SHRIMATI MAIMOONA SULTAN:

Will the Minister of FINANCE be-pleased

- (a) whether it is a fact that the Field Workers of the Life Insurance Corporation of India have threatened to intensify their agitation if the management did not agree to reduce insurance premium, increase profits tc* policy holders and change the payment conditions; and
- (b) if so, what are their precise demands and what is Government's reaction thereto?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) The National Federation of Insurance Field Workers of India have been agitating against the work norms introduced by the LIC in 1976 and demanding inter alia, restoration of grant of automatic increments, complete employment security and protection of emoluments irrespective of performance. In pursuance of the assurance given in the Rajya Sabha on 22nd March, 1978 several rounds of discussions were held with the representatives of the Federation to negotiate a scheme of work norms which should be fair to the Corporation and the policyholders and should not at the same time be unfair to the Development Officer.